

[English]

Employment Exchanges in Delhi

1505. PROF. JOGENDRA KAWADE: Will the Minister of LABOUR be pleased to state:

(a) whether the Government of NCT of Delhi have instructed the Employment Exchanges of Delhi not to register the name of persons belonging to Scheduled Tribe Communities for employment; and

(b) if so, the details thereof;

THE MINISTER OF LABOUR (DR. SATYANARAYAN JATIYA): (a) The Govt. of NCT of Delhi have informed that they have not issued any instructions to the Employment Exchanges in this regard.

(b) Does not arise.

Advocate Involvement in Filthy Language

1506. SHRI RAMESHWAR PATIDAR: Will the Minister of HOME AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 4034 dated 14 July 1998 and state:

(a) whether the required information has since been collected;

(b) if so, the details thereof; and

(c) if not, the reasons therefor and the time by which the information is likely to be collected?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) Yes, Sir.

(b) and (c) According to the information received from the Registrar, High Court of Delhi, the name of the advocate who used vituperative language in the Court of Civil Judge, Tis Hazari Court, Delhi on May 23, 1996 is Shri A.C. Mittal. The Hon'ble Court did not propose any action against him nor attributed any specific reason for such a kind of behaviour on the part of the advocate concerned.

Import of Wheat by Millers

1507. SHRI ABHAYSINH S. BHONSLE:
SHRI VITHAL TUPE:
SHRI ASHOK NAMDEORAO MOHOL:
SHRI A. VENKATESH NAIK:
SHRI D.S. AHIRE:
SHRI MADHAV RAO PATIL:

Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state:

(a) whether despite huge stocks of wheat with the FCI, the millers are importing wheat;

(b) if so, the reasons therefor;

(c) the details of import contract made during 1998-99 till date and the quantum of wheat imported during this period;

(d) the rate and the names of countries from which wheat has been imported;

(e) the amount of foreign exchange incurred thereon; and

(f) the steps taken or being taken by the Government to prevent the farmers having a huge stocks of unsold wheat with them?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI SATYA PAL SINGH YADAV): (a) and (b) Yes, Sir. The Food Corporation of India (FCI) along with other Government agencies procure wheat at the minimum support price/procurement price fixed by the Government under price support scheme. The stocks so procured are primarily meant for building up buffer stock of foodgrains and meeting the requirement for the public distribution system and other welfare schemes. The roller flour mills are free to procure wheat from the open market or import wheat under actual user condition either directly or through the State Trading Corporation Limited (STC), Minerals and Metals Trading Corporation Limited (MMTC) and the Project Equipment Corporation Limited (PEC) to meet their own requirement.

(c) to (e) As on 3.12.98, Agricultural and Processed Food Products Export Development Authority (APEDA) has not registered any contract for import of wheat by any roller flour mill. The MMTC has contracted for import of a total quantity of 29,100 tonnes of wheat on behalf of roller flour mills from Turkey. Out of this, 23,100 tonnes has been contracted at the rate of US\$ 129.50 per tonne on CIF basis for a total CIF value of US\$ 2,991,450.00. The remaining 6,000 tonnes ($\pm 5\%$) has been contracted at the rate of US\$ 124.00 per tonne on CIF basis for a total value of US\$ 744,000.00 ($\pm 5\%$). The quantity of wheat contracted for import is expected to arrive in December, 1998. PEC Limited has contracted for import of a quantity of 1.75 lakh tonnes of wheat from Ukraine, Turkey and Australia at the rate of US\$ 120 C&F to US\$ 145 C&F per tonne valued at US\$ 18 million has already arrived. The STC has not so far contracted for import of any quantity of wheat for millers.

(f) Procurement of wheat by the FCI and other Government agencies under price support scheme is